Appointment of new auctioneers

676. SHRI PRABHU SINGHthe Minister of WORKS AND HOUS-ING AND SUPPLY AND REHABILI-TATION be pleased to state:

- (a) whether Government taken any decision to the effect that the auctioneering contracts of D.G.S. & D. for the period 1973-76 will not be extended further and new auctioneers will be appointed before the expiry of the extended term of the existing contracts;
- (b) if so, what are the reasons for which the auctioneering contracts have been extended again and auctioneers have not been appointed as yet; and
- (c) by when Government propose to invite tenders for appointment of new auctioneers and by when auctioneers are likely to be appointed?

THE MINISTER OF STATE THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI RAM KIN-KAR): (a) While considering the last auctioneering agreement concluded for the period 1-3-74 to 28-2-77 it was decided that the period of the agreement should be 3 years instead of 2 years, as in vogue upto that with a view to ensuring that sufficient time was available for watching the working of the agreement and avoiding, so far as practicable, the necessity of utilising the services of working auctioneers beyond the term appointment on extension basis. However, Government reserved the option to extend it by another year.

(b) Action for concluding 19-8-76 agreement was initiated on and tenders invited were opened on 7-12-76. A number of tenderers were found to have quoted very low and unrealistic rates of Commission which appeared to be based on their inadequate knowledge about the duties ex-

pected of them and a working group was set up to spell out the duties of auctioneers in detail, to examine what should be the realistic norm of Commission vis-a-vis these duties and to revise the relevant terms and conditions of the agreement, incorporating new terms and conditions, where considered necessary. The Group after holding several meetings recommended major-changes in the terms conditions of the agreement, which required to be examined in depth in consultation with the Ministry of Law, which required some time. In circumstances the tenders received were allowed to lapse.

to Questions

(c) Tenders are proposed to be invited on the basis of revised and conditions very shortly, and the new auctioneers are expected to be appointed thereafter on examination of the responses.

Foodgrains supplied to State Governments for use in Payment of Wages

677. SHRI LAKSHMANA MAHA-PATRO: Will the Minister of AGRI-CULTURE AND IRRIGATION pleased to state the quantum of foodgrains demanded and supplied to each State upto the 28th February 1978 under the scheme which provides for the payment of wages in the form of foodgrains?

THE MINISTER OF STATE THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU SNGH): PRATAP Requests 5,83,970 metric tonnes of wheat and 21, 688 metric tonnes of milo under the scheme were received from State Governments of Andhra Pradesh. Assam, Bihar Gujarat, Himachal Pradesh, Haryana, Karnataka, Kerala, Maharashtra, Madhya Pradesh, * Orissa Punjab, Rajasthan, Uttar Pradesh and West Bengal. Against this 1,58,840 metric tonnes of wheat and 1850 metric tonnes of milo have been released to the State Governments of Assam, Bihar, Himachal Pradesh, Kerala Karnataka, Maha-